

Facilities for New Garment Exporters

relations during 1992;

818. SHRISHASHIPRAKASH: Will the Minister of TEXTILES be pleased to state:

(a) the facilities provided by the Union Government to new garment exporters under the garment quota policy; and

(b) the measures taken/proposed to be taken to protect their interests?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Under the Garment Export Entitlement Distribution Policy, quantities that become available from time to time on account of flexibilities, surrenders or otherwise are allocated on First-Come-First-Served basis. New garment exporters can apply for allotment for such quotas. They are also eligible for quotas under Manufacturer-Exporters Entitlement System under which 20% of annual quotas are allotted, provided they have set up manufacturing units and fulfill creation conditions. New exporters are also eligible for quotas under the Non-quota Entitlement (NQE) System under which 18% of annual quotas are allotted subject to their export performance in respect of non-quota items to quota countries and to non-quota countries. New exporters can also avail themselves of the facility to seek transfer of entitlements under Past Performance Entitlement System and NQE System. Further there are no restrictions in respect of export of non-quota items to quota countries and to non-quota countries.

Training Course for Retired Defence Personnel

819. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the Directorate of Training (DGR) has organised any training courses for retired defence service officers in industrial

(b) if so, the details thereof;

(c) whether the Ministry of labour has conducted this course; and

(d) how far the retired army personnel are likely to be benefited from this course?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). The Directorate General Resettlement has introduced a Post Graduate Diploma Course in Industrial Relations and Personnel Management for retiring/retired Service Officers from September 1992 to June 1993. The first batch of 21 Officers, from all the three Services, is undergoing training which includes:

- (i) Working conditions in Industries.
- (ii) Wages and Salary Administration.
- (iii) Industrial Psychology and Behavioural Sciences.
- (iv) Industrial Relations.
- (v) Social Security.
- (vi) Industrial Laws.
- (vii) Labour Laws
- (viii) Organisational Behaviour & Management of Human Resources.

(c) No, Sir.

(d) The course aims at increasing the employability potential of the trained officers.

Working Group on Non-Banking Financial Companies

820. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) the main suggestions made by the